

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.69/2006

Wednesday this the 17th day of January, 2007.

CORAM:

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

1.	P.P.Varghese, Server,	Kerala Express Batch No.IV, Office of the Catering Inspector, Southern Railway, Thiruvananthapuram.
2.	V.P.Raveendran Nair, Server,	-do-
3.	K.P.Sunil Kumar, Head Cook,	-do-
4.	P.V.Krishnan, Server,	-do-
5.	K.Balasubramanian, Server,	-do-
6.	P.P.George, Server,	-do-
7.	N.Hariharan, Assistant Cook,	-do-
8.	C.Kesavan, Server,	-do-
9.	T.Ummer, Server,	-do-
10.	M.R.Krishnankutty, Server,	-do-
11.	V.V.Thambi, Server,	-do-
12.	P.R.Parameswaran, Server,	-do-
13.	P.V.Raman, Server,	-do-
14.	K.K.Balakrishnan, Server,	-do-
		Applicants

(By Advocate Shri P.K.Madhusoodhanan)

Vs.

1. Union of India, represented by the General Manager, Personnel Branch, Southern Railway, Park Town, Chennai-3.
2. The Office of Commercial Manager, Catering, Southern Railway, Chennai-3.
3. India Railway Catering & Tourism Corporation, represented through its Managing Director, New Delhi.

4. The Chairman, Railway Board,
Rail Manthralaya, New Delhi. Respondents

(By Advocate Shri Sunil Jose (R.1,2&4)
(By Advocate Shri M.C.Cherian (R3)

The application having been heard on 17.1.2007
the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

Heard the counsel for the parties. Though certain reliefs as claimed in para 8 of the O.A. have been initially sought, taking into account the subsequent events, counsel for the applicant submits that, on the Indian Railway Catering & Tourism Corporation (IRC&TC for short)'s calling for options to switch over the Corporation and such options having already been given in November, 2006, the prayer has now been orally modified to the extent that, a direction be given to the respondents to act upon such options within a time frame that may be calendered by the Tribunal.

2. Counsel for the respondents submitted that, the Corporation shall be taking into account the options so received from various individuals and it is expected that, such options would be acted upon by the Corporation within a reasonable time.

3. Taking note of the above observations, the O.A. is disposed of with the fair hope that, the respondents shall accord priority in taking a decision over the options given by the applicant and other similarly situated persons. No costs.

Dated the 17 th January 2007.


Dr. K.B.S. RAJAN
JUDICIAL MEMBER